Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 30.08.2012

The meeting No.21/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.08.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.17/AM-13, dated 02.08.2012 and Meeting No.19/AM-13, dated 16.08.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 02.08.2012 and 16.8.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.21/AM-13 dated 30.08.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:

:21/84-ALC3/2012 **MEETING DATE**: 30.08.2012 **MEETING NUMBER**

Case No.:4/10/84-ALC3/2012	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Rejected
HQ File :01/84/050/00055/AM13/	RLA File :34/24/040/00303/AM12/	Lic.No/Date:3410034091 09.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted additional information/details called for vide DGFT's letter dated 21.08.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	20.00.2012	Status: Approved
HQ File :01/84/050/00114/AM13/	RLA File :05/24/040/00089/AM13/	Lic.No/Date:0510327778 19.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/63/2012-13/Hosy., dated 30.08.2012 as detailed below:-

<u> </u>				
S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Infant Dress (Shell) made from 60%	1000 Nos.	60% Cotton 40% Nylon	1.02 Sq.
1.	Cotton 40% Nylon knitted fabric,		knitted fabric, GSM-	meter per
	GSM-102+/-10% with inner fabric		102+/-10%	piece
	of 100% Polyester solid dyed		100% Polyester solid dyed	0.94 Sq.

			woven fabric, GSM-78+/-10% and		woven fabric, GSM-78+/-	meter	per
			trims of 100% Polyester knitted		10%	piece	
			solid dyed fabric, GSM-40+/-10%		100% Polyester knitted	0.51	Sq.
			with lining of 100% Polyester solid		solid dyed fabric, GSM-	meter	per
2	2		dyed woven fabric, GSM-90+/-		40+/-10%	piece	-
			10%, Style No.266302		100% Polyester solid dyed	0.66	Sq.
					woven fabric, GSM-90+/-	meter	per
					10%	piece	
		2.	Girls Dress (Shell) made from 60%	4000 Nos.	60% Cotton 40% Nylon	1.07	Sq.
			Cotton 40% Nylon knitted fabric,		knitted fabric, GSM-	meter	per
			GSM-102+/-10% with inner fabric		102+/-10%	piece	
			of 100% Polyester solid dyed		100% Polyester solid dyed	1.03	Sq.
			woven fabric, GSM-78+/-10% and		woven fabric, GSM-78+/-	meter	per
			trims of 100% Polyester knitted		10%	piece	
			solid dyed fabric, GSM-40+/-10%		100% Polyester knitted	0.50	Sq.
			with lining of 100% Polyester solid		solid dyed fabric, GSM-	meter	per
			dyed woven fabric, GSM-90+/-		40+/-10%	piece	
			10%, Style No.266302		100% Polyester solid dyed	0.77	Sq.
					woven fabric, GSM-90+/-	meter	per
					10%	piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	20.00.2012	Status: Approved
HQ File :01/84/050/00117/AM13/		Lic.No/Date:0510327786 19.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/63/2012-13/Hosy., dated 30.08.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Infant Dress made from 100%	1700 Nos.	100% Polyester knitted	6.73	Sq.
	Polyester knitted fabric, GSM-		fabric, GSM-40+/-10%	meter	per
	40+/-10% with lining of 100%			piece	
	Polyester solid dyed woven fabric,		100% Polyester solid dyed	1.18	Sq.
	GSM-90+/-10% with Indian		woven fabric, GSM-90+/-	meter	per
	diaper, Style No. 266249/915983		10%	piece	
2.	Girls Dress made from 100%	3638 Nos.	100% Polyester knitted	7.66	Sq.
	Polyester knitted fabric, GSM-		fabric, GSM-40+/-10%	meter	per
	40+/-10% with lining of 100%			piece	
	Polyester solid dyed woven fabric,		100% Polyester solid dyed	1.28	Sq.
	GSM-90+/-10% with Indian		woven fabric, GSM-90+/-	meter	per
	diaper, Style No. 266249/915983		10%	piece	_

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	HQ File :01/84/050/00105/AM13/	RLA File :05/24/040/00097/AM13/	Lic.No/Date:0510327977	
			21.06.2012	
4	Decision: The Committee considered	the case as per agenda alongwith other	er relevant papers and observed th	at applicant firm
	has not submitted required information	n/details called for vide DGFT's letter	r dated 24.07.2012 so far. In vie	w of above, the
	Committee was unable to finalise the no	orms and constrained to reject the cas	e.	
	RLA may take suitable conseque	ential action accordingly.		

Case No.:1/21/84-ALC3/2012	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:21/84-ALC3/2012 30.08.2012	Status: Deferred
HQ File :01/84/050/00188/AM13/	RLA File :05/24/040/00190/AM13/	Lic.No/Date:0510332087 21.08.2012	Defer Date: 27.09.2012
has not intimated the net content of applicant firm to submit the above inf	I the case as per agenda alongwith other imported yarn in the export garment. Formation/details to consider the propose en received from the applicant firm and	The Committee, therefore, decal further. The Committee also o	ided to ask the bserved that the

6	21.08.2012 27.09.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the	
	application set in this case has not been received from the applicant firm. Therefore, the Committee has decided to await the	
	same and defer the case for re-listing on 27.09.2012.	

Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.

RLA File :05/24/040/00187/AM13/

Meet No/Date:21/84-ALC3/2012

Lic.No/Date:0510332136

30.08.2012

Case No.:2/21/84-ALC3/2012

HQ File :01/84/050/00189/AM13/

Status: Deferred

Defer Date:

Case No.:3/21/84-ALC3/2012	Party Name: PRECISE SEAMLESS	Meet No/Date:21/84-ALC3/2012	Status:
	APPARELS PVT LTD	30.08.2012	Deferred
HQ File :01/84/050/00190/AM13/	RLA File :05/24/040/00198/AM13/	Lic.No/Date:0510332416 23.08.2012	Defer Date: 27.09.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not intimated the net content of imported yarn in the export garment. The Committee, therefore, decided to ask the applicant firm to submit the above information/details to consider the proposal further. The Committee also observed that the application set in this case has not been received from the applicant firm and decided to await the same and defer the case for re-listing on 27.09.2012.

MANUAL AGENDA CASES

(8)

Case No.424	M/s Imperial Readymade Garments Factory, Chennai		
NC 21/AM-13, dt. 30.08.2012	File No.01/84/162/268/AM-13/DES-V		
Ratification of input output norms against Advance Authorisation No.0410137298 dated 13.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Pant (Trousers) made	62,087	98% Cotton 2% Spandex	1,39,696 Sq.
	from 98% Cotton 2%	Nos.	fabric, GSM-340+/-10%,	meter
	Spandex fabric, GSM-340+/-		Cuttable width-51"	
	10%		80% Polyester 20% Cotton T/C	25,455.670
			Pocketing fabric, GSM-105+/-	Sq. meter

10%, width-58"	
Zippers	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No.425	M/s Superhouse Ltd., Kanpur
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/257/AM-13/DES-V
Ratification of input output norms again	nst Advance Authorisation No.0610027023 dated 11.05.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the style No., separate CAD/CAM, drawing/design, sketch for each item, measurement chart, calculation sheet of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(10)

Case No.426	M/s Bansal Spinning Mills Ltd., Ludhiana	
NC 21/AM-13, dt. 30.08.2012	File No.01/84/162/263/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.3010087162 dated 02.07.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S	.No.	Export Pro	duct			Export	Import item	Quantity
						Quantity		allowed
1.	•	Polyester	Wool	blended	yarn	32,745	Polyester Top (Dyed)	19,008 Kgs.

	(Dyed) containing Polyester- 18,010 Kgs., Wool-14,735 Kgs.	Kgs.	Greasy Wool	17,844 Kgs.
2.	Polyester Wool blended yarn	*	Polyester Top (Grey)	19,008 Kgs.
	(Grey) containing Polyester- 18,010 Kgs., Wool-14,735 Kgs.	Kgs.	Greasy Wool	17,844 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.427	M/s K.E. Technical Textiles Pvt. Ltd., Kolkata		
NC 21/AM-13, dt. 30.08.2012	File No.01/84/162/224/AM-13/DES-V		
Fixation of ad-hoc Norms against Annual Advance Authorization No.0210178882 dated 25.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case allowing 5% wastage on the content of yarn in export product as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Coated fabric containing 9962	39,689	High Tenacity Polyester	10,460 Kgs.
	Kgs. high tenacity Polyester yarn	meter	yarn 550 DTEX/96F AA	(including 5%
	550 DTEX/96F AA Grade or 555		Grade or 555 DTEX/96 F	wastage)
	DTEX/96 F AA Grade		AA Grade	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

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	Case No.428	M/s J.D. Jones & Co. Pvt. Ltd. Kolkata			
	NC 21/AM-13, dt.30.08.2012	File No.01/84/162/262/AM-13/DES-V			
	Ratification of input output norms in respect of Advance Authorisation No.0210179510 dated				
	06.07.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the details of the

export product are not clear. The Committee could not understand what the fabric is, whether it is sheet or fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to explain the above along with manufacturing process and stage-wise wastage for consideration of the proposal. The case stands for re-listing on 27.09.2012.

(13)

Case No.429	M/s Saivana Exports Pvt. Ltd., New Delhi	
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/025/AM-13/DES-V	
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated		
23.09.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.09.2012.

(14)

Case No.430	M/s Tozai Safety Pvt. Ltd., Kolkata		
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/357/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No.0210173856 dated 09.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to make available the similar earlier decision taken in the matter. It was decided to defer the case for re-listing on 06.09.2012.

(15)

Case No.431	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/482/AM-09/DES-V

Ratification of input output norms against Advance Authorisation No.3110037930 dated 30.03.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Paralink	4,16,815	High Tenacity Polyester Filament	2,55,373 Kgs.
		Kgs.	Yarn	
			White Polymer (LLDPE) Linear	1,70,779 Kgs.
			Low Density Polyethy	
			Black Polymer/Master Batch	6835 Kgs.
			Kevlar/Synthetic fibre of high tensile	501 Kgs.
			strength of armind for industrial	
			grade	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.432	M/s Ganga Acrowools Ltd., Ludhiana		
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/264/AM-13/DES-V		
Ratification of input output norms against Advance Authorisation No.3010086801 dated 13.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
Ī	1.	Acrylic Nylon blended dyed	55,000	Acrylic Fibre 2-4 D	36,630 Kgs.
		yarn (under worsted	•	Nylon Top 2-4 D	23,760 Kgs.
		system)(60% Acrylic		Cationic Dyes 100% strength	660 Kgs.

content 40% Nylon content)	Misc. Chemicals (Retard	der/ Lev.	3520 Kgs.
	Agent/Softner	(Hydr./	
	Cationic/Bulky/Silicon),	Acetic	
	Acid, Non-Ionic washin	ng agent,	
	Anti static agent, Softner	flakes	
	Misc. Dyes (Nylon dye	es/ metal	440 Kgs.
	complex dyes) 100% str	ength	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.433	M/s Imperial Readymade Garment Factory India Pvt. Ltd., Chennai		
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/269/AM-13/DES-V		
Ratification of input output norms against Advance Authorisation No.0410137984 dated 10.07.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Pant made from 72%	45,163	72% Cotton 27% Polyester 1%	2.25 Sq. meter
	Cotton 27% Polyester 1%	Nos.	Spandex Denim fabric, GSM-	per piece
	Spandex Denim fabric,		356+/-10%, Cuttable width-57"	
	GSM-356+/-10%		80% Polyester 20% Cotton T/C	0.41 Sq. meter
			pocketing fabric, GSM-105+/-	per piece
			10%, width-58"	
			Zippers	Net to net
2.	Ladies Short made from	2538 Nos.	72% Cotton 27% Polyester 1%	1.60 Sq. meter
	72% Cotton 27% Polyester		Spandex Denim fabric, GSM-	per piece
	1% Spandex Denim fabric,		356+/-10%, Cuttable width-57"	

	GSM-356+/-10%		80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
3.	Ladies Pant made from 98% Cotton 2% Spandex fabric, GSM-325+/-10%	33,163 Nos.	98% Cotton 2% Spandex fabric, GSM-325+/-10%, width-53"	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
4.	Ladies Short made from 98% Cotton 2% Spandex fabric, GSM-325+/-10%	2812 Nos.	98% Cotton 2% Spandex fabric, GSM-325+/-10%, width-53"	1.60 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net
5.	Ladies Pant made from 98% Cotton 2% Spandex fabric, GSM-340+/-10%	42,648 Nos.	98% Cotton 2% Spandex fabric, GSM-340+/-10%, width-51"	2.25 Sq. meter per piece
			80% Polyester 20% Cotton T/C pocketing fabric, GSM-105+/-10%, width-58"	0.41 Sq. meter per piece
			Zippers	Net to net

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.434	M/s Commercial Syn Bags Ltd., Indore		
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/266/AM-13/DES-V		
Ratification of input output norms against Advance Authorisation No. 5610000694 dated 28.05.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.		530.304	Polypropylene (PP) Granules	500 MT
	containers with LLDPE Liner	MT	U.V. Stabiliser Master Batch	9.090 MT
	(Net content of PP Granules-		LLDPE Granules	54 MT
	454.546 MT, U.V. Stabiliser		LDPE Granules	16 MT
	Master Batch-9.09 MT, LLDPE		Polypropylene (PP) Granules	As per
	Granules-51.429 MT, LDPE Granules-15.239 MT), Packing		for packing material	packing policy
	Material-1.429 MT			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

`	Case No.435	M/s Renfro India Pvt. Ltd., Mumbai		
	NC 21/AM-13, dt.30.08.2012	File No.01/84/50/427/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No. 3110053482 dated 26.03.20				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Knitted socks made of Wool,	25,963	Wool yarn	21,021.390 Kgs.
	Nylon, Elastane & Polyester (Net	Kgs.		(including 5%

weight of wool-20,020.372 Kgs., Nylon-5667.954 Kgs., Elastane-	Nylon yarn	wastage) 5781.314	Kgs.
261.603. Kgs. & Polyester-13.069 Kgs.), 17,296 Dozen.	1 (yion yan	(including wastage)	2%
	Polyester yarn	13.330 (including	Kgs. 2%
		wastage)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.436	M/s Niyaz Apparels, Chennai
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/215/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No. 0410019299 dated 30.10.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the samples received from the applicant firm. The Committee observed that applicant firm has not given measurement, CAD/CAM, calculation sheet of export product in support of their proposal. In absence of above information, it is not possible for the Committee to calculate the requirement of fabric asked for. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to make available the above information for consideration of the proposal. The case stands for re-listing on 27.09.2012.

(21)

Case No.437	M/s Kanpur Plastipack Ltd., Kanpur
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/278/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No. 0610017016 dated 30.01.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flexible Intermediate	15,00,000	PP Granules Virgin	14,14,875
	Bulk Containers Virgin	Kgs.		Kgs.
			PP Granules for lamination/coating	1,96,875
			virgin	Kgs.
			U.V. Stabiliser Master Batch	28,875 Kgs.
			(Additive Master Batch containing	_
			20% U.V. Stabiliser) Virgin	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.438	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/078/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.3110043501 dated 08.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by the NC in its meeting No.17/AM-11 held on 22.07.2010. Due to typographical error, the description of export product was not mentioned correctly in the minutes of the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the description of the export product against the Advance Authorization issued in this case and the description of export product may be read as under:-

"Paralink - Ultra Strong reinforcement fabric made up of Yarn (High Tenacity Polyester Filament Yarn), LLDPE, Master Batch and Kevlar."

(23)

Case No.439	M/s Maccaferri Environmental Solutions Pvt. Ltd., Pune
NC 21/AM-13, dt.30.08.2012	File No.01/84/50/068/AM-11/DES-V

Ratification of input output norms against Advance Authorisation No.3110043409 dated 28.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was considered by the NC in its meeting No.16/AM-11 held on 15.07.2010. Due to typographical error, the description of export product was not mentioned correctly in the minutes of the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to correct the description of the export product against the Advance Authorization issued in this case and the description of export product may be read as under:-

"Paralink - Ultra Strong reinforcement fabric made up of Yarn (High Tenacity Polyester Filament Yarn), LLDPE, Master Batch and Kevlar."

(24)

Case No.440	M/s S.A.S. International, Faridabad	
NC 21/AM-13, dt.30.08.2012	File No.01/84/162/295/AM-13/DES-V	
Amendment in norms for textiles goods shawls, madeups and garments manufactured from "Blended		
Yarns containing sheep wool, fine animal hair (Pashmina Wool) & wastage silk fibre.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and viewed that 'wool' is a generic term denoting sheep wool. Other types of animal hair like camel wool, rabbit wool, pashmina wool etc. are specific. The manufacturing process and stage-wise wastage for each type of animal hair are different in each case. If the applicant firm is interested to import specific type of wool such as pashmina wool etc., they may apply for fixation of ad-hoc norms before the Norms Committee. Accordingly, Committee after deliberations decided not to agree with the applicant firm for inclusion of Fine Animal Hair under SION J-312.
